



2026:AHC:15625

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 17845 of 2025

Gaurav Urf Rishabh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Abhishek Mayank, Shashikala Mani
Tripathi

Counsel for Opposite Party(s) : G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Abhishek Mishra, Advocate holding brief of Sri Abhishek Mayank, learned counsel for the applicant, Sri Jai Kishan Chaurasia, learned State Law Officer for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No.177 of 2024, under Sections 302/201 I.P.C., Police Station Kotwali Dehat, District Bulandshahr, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant is not named in the FIR and has been falsely implicated in the present case. His name has come up subsequently during the trial in his own confessional statement before the police, which has no evidentiary value in the eyes of the law. The only evidence that has come up against the applicant is certain CCTV footage, whereby the applicant is seen with the deceased person, and subsequently, one person was added who was unknown to all.
5. Learned counsel for the applicant has further argued that the said CCTV footage does nowhere indicate that the applicant has committed the said offence. There is no evidence to suggest that the applicant has committed the said double murder. There is no criminal history of the applicant. The applicant is languishing in jail since 05.04.2024 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the

liberty of bail.

6. Learned State Law Officer has vehemently opposed the bail application but the submissions raised by the learned counsel for the applicant could not be disputed.

7. This Court had called for the status of trial from the concerned Trial Court. As per the said status report dated 03.12.2025, two witnesses have been examined, as such, the trial is moving at a snail's pace. There is no likelihood of conclusion of trial in near future.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

9. Let the applicant- **Gaurav Urf Rishabh**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

(i) The applicant shall not tamper with evidence during trial.

(ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.

(iii) The applicant shall appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 21, 2026

(Ravi Kant)